



Notice of Attachment of Bank Account

Attachment Proceeding No. 15037 of 2025

Certificate No. 4519 of 2022

**The Principal Officer /
Chairman & Managing Director / CEO
All the Banks in India.**

- Whereas a Recovery Certificate No. **4519 of 2022** dated 2/25/2022 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs.270962/-(Rupees Two Lakh Seventy Thousand Nine Hundred Sixty Two Only) as detailed below along with interest/costs/charges/expenses etc. against **Kanubhai Narandas Thakkar (PAN: ADZPT3418R) ["Defaulter"]** and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated 2/25/2022 has been issued to **Kanubhai Narandas Thakkar**.

Description of Dues	Amount (in Rupees)
Penalty imposed by the Adjudicating Officer vide Order No. Order/SM/PP/2018-19/2458-2490 dated 3/29/2019 in the matter of SMS Techsoft (India) Ltd.	2,00,000/-
Interest from March 2019 to February 2022 @ 1% p.m.	69,962/-
Recovery Cost	1,000/-
Total	2,70,962/-

- Whereas no amount has been paid by the defaulter and there is sufficient reason to believe that the defaulter may dispose of the amounts/ proceeds in the Bank accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.
- It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
 - All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank; and
 - All other amount/ proceeds due or may become due to the Defaulter or any money held or may subsequently be held for or on account of the Defaulter.
- It is further ordered with immediate effect that **No Debit** shall be made in the said account/s **to the extent of the total dues mentioned above** until further orders from





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the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.

5. You are hereby directed to provide the following within 15 days to the undersigned/our representative on service of this Notice:
- a) Details of all the Accounts including Lockers held by the defaulter with your Bank;
 - b) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
 - c) Confirmation of Attachment of the said account(s) and lockers; and
 - d) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no bank account/balance with your bank.

6. If the defaulter is not having any type of account with your bank, then the same need not be informed to SEBI.
7. You are also directed to immediately attach any new account/s opened by the defaulter with your Bank post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.
8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Ahmedabad this 28th Day of November, 2025.



Copy to:

Kanubhai Narandas Thakkar
Address: 36, Patel Vas Mahijada-2
Ta-Daskroi Ahmedabad- 382425

Pooja Dhingraa

Recovery Officer

पूजा ढिंगरा / Pooja Dhingraa
वसूली अधिकारी एवं उपमहाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
अहमदाबाद / Ahmedabad

(With a direction not to receive/ recover/ demand the proceeds/ money held / to be held in the aforesaid accounts.)